Unstarred Questions

objective to promote environmental awareness among all sections of the society and to mobilize people's participation for conservation of environment. Under the National Green Corps (NGC) programme of the Ministry, about one lakh schools have been identified as Eco-clubs, wherein, nearly thirty lakh students are actively participating in various environment protection and conservation activities, including the issues related to the air pollution.

7. Ministry is promoting people's participation and awareness building among citizens for environmental conservation through Green Goods Deeds that focus on promotion of cycling, saving water and electricity, growing trees, proper maintenance of vehicles, following of lane discipline and reducing congestion on roads by car pooling etc.

Deteriorating air quality in the cities

168. SHRI DEREK O'BRIEN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that Gaya, Patna, Muzzaffarpur and Srinagar have not been included in the list of non-attainment cities for the Air Quality Management Plan under the National Clean Air Programme despite being classified in the top 15 air polluted cities in the world by World Health Organisation (WHO);
 - (b) if so, the reasons therefor, and
- (c) whether Government is taking any other special measures to tackle air pollution in these cities?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) Gaya, Patna, Muzzaffarpur and Srinagar have been included in the list of non-attainment cities for the Air Quality Management Plan under the National Clean Air Programme (NCAP). The NCAP is a pan India time bound national level strategy to tackle the increasing air pollution problem across the country in comprehensive manner. The main component of NCAP is preparation and implementation of city specific air pollution abatement action plan for 102 non-attainment cities of the country.

Action against non-compliant industries

- 169. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:
 - (a) whether Government has taken any action against industries with respect to

effluent discharge standards and for non-compliance under the Water (Prevention and Control of Pollution) Act, 1974 and the Environment (Protection) Act, 1986 during the last three years;

- (b) if so, the details thereof, State-wise; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) The Central Pollution Control Board (CPCB) is monitoring and inspecting industrial units based on alerts generated from Online Continuous Effluent/Emission Monitoring System (OCEMS) and taking appropriate action against non-complying industries as per the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986.

During 2016-17, CPCB started a scheme of inspection of 17 categories of highly polluting industries based on the computer generated alerts. Industries for inspection are selected on the basis of Short Message Service (SMS) alerts generated from the online monitoring systems. A total of 592 industries have been inspected between 2016-17 (till 14.06.2019) and 347 directions issued under Section 5 of Environment (Protection) Act, 1986 to non-complying industries and 1 direction issued under Section 18(1)(b) of the Air and Water Acts to State Pollution Control Board. Statewise details are given in the Statement (*See* below).

(c) Does not arise in view of the above.

Statement

State-wise number of industries inspected under SMS alert and action taken since 2016-17 (till 14.06.2019)

- C1		No. 1 (1) (1) (1) (1) (1) (1) (1) (1) (1) (Discount come Tomas 1	Dilotana trascus
S1.	State	Number of	Directions Issued	Directions
No.		Industries	under Section 5	Issued under
		Inspected	of Environment	Section 18(1)
			(Protection)	(b) of Air and
8			Act, 1986	Water Acts
1	2	3	4	5
1.	Andhra Pradesh	37	18	0
2.	Assam	28	17	0
3.	Bihar	5	1.	0
4.	Chhattisgarh	26	12	0

138	Written Answers to	[RAJYA SABHA]		Unstarred Questions
1	2	3	4	5
5.	Delhi	1	0	0
6.	Gujarat	64	41	0
7.	Goa	3	0	0
8.	Haryana	26	12	0
9.	Himachal Pradesh	7	4	0
10.	Jammu and Kashmir	8	5	0
11.	Jharkhand	30	20	0
12.	Karnataka	27	16	0
13.	Kerala	7	9	0
14.	Madhya Pradesh	30	17	0
15.	Maharashtra	52	33	1
16.	Meghalaya	12	6	0
17.	Odisha	34	26	0
18.	Puducherry	1	0	0
19.	Punjab	22	8	0
20.	Rajasthan	33	10	0
21.	Sikkim	1	2	0
22.	Tamil Nadu	37	21	0
23.	Telangana	21	15	0
24.	Tripura	1	0	0
25.	Uttar Pradesh	39	27	0
26.	Uttarakhand	6	5	0
27.	West Bengal	34	22	0
	Total	592	347	1

Lion conservation

170. SHRI MD. NADIMUL HAQUE: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the details of funds allocated for the conservation of lions during the last three years;